

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 585 of 1996

Tuesday, this the 3rd day of September, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

N.P. Narayanan Nambissan, S/o Narayanan Nambissan,  
Residing at Upasana, P.O. Morayur,  
Malapuram District.

(Retired Headmaster, Government Junior  
Basic School, Androth).

.. Applicant.

By Advocate Mr M.R. Rajendran Nair.

Vs

1. The Administrator, Union Territory  
of Lakshadweep, Kavaratti.

2. The Union of India represented by  
Secretary to Government,  
Ministry of Home Affairs, New Delhi.

3. Accountant General, State of Kerala,  
Trivandrum.

.. Respondents

By Advocate Mr S. Radhakrishnan, Addl.CGSC for R 1 & 2.

" Mr D. Sreekumar, G.P. for Respondent - 3.

The application having been heard on 3rd September 1996,  
the Tribunal on the same day delivered the following :

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks appropriate directions to grant  
him Island Special Pay and to revise the amount of pension  
due to him reckoning the element of Island Special Pay as  
part of basic pay. Learned standing counsel for first  
respondent submits that necessary action will be taken in  
the matter on receipt of the service records of applicant  
from third respondent Accountant General. Third respondent  
Accountant General will forward the service records of

applicant after making necessary revision, to first respondent within eight weeks from today and first respondent will take necessary consequential action within two months from the date of receipt of the records from respondent Accountant General.

2. With the aforesaid directions, we dispose of the application. NO costs.

Dated the 3rd September, 1996.

  
P V VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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